CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD.

Allahabad this the 27th day of November 2001

Original Application no. 1342 of 2001.

Hon'ble Mr. Justice RRK Trivedi, Vice-Chairman
Hon'ble Maj Gen KK Srivastava, Administrative Member

Rupendra Kumar, S/o Sri Ahbaran Singh, C/o Sri Harnam Singh, R/o Village Mudyai, P.O. Bandh Mau. Distt. Auraya.

.... Applicant

By Adv : Sri KS Saxena

Versus

- 1. The Union of India through the Secretary,
 Ministry of Communication,
 (Postal Deptt.)

 NEW DELHI.
- The Supdt. Post Offices, Head Post Office, Etawah.
- Sub-divisional Inspector (Postal),
 Dibiyapur,
 Distt. Auriya.
- 4. Anuj Kumar Tewari,
 Extra Departmental Delivery Agent (EDDA),
 Bandh Mau Post Office, Bandhmau,
 Distt. Auriya.

... Respondents

By Adv : Sri RC Joshi

1 9

:: 2 ::

ORDER

Hon'ble Mr. Justice RRK Trivedi, VC

By filing this OA under section 19 of the AT Act, 1985 the applicant seeks quashing of appointment of respondent no. 4 as EDDA.

- 2. The claim of the applicant is that he was selected and he was asked to get him medically examined from CMO and police report about career varification was also obtained, it is claimed that the applicant was entitled for appointment.
- 3. The case of the applicant is that, respondent no. 4 has been appointed as he is brother of Eranch Post Master. However, before comming to this Tribunal the applicant has not approached any superior authorities regarding his grievance. In our opinion, before comming to this Tribunal the applicant ought to have approached completed superior authority so that his grievance could be redressed at their level.
 - 4. Considering the facts and circumstances, we dispose of this OA with the liberty to the applicant to make a reprsentation before Director Postal Services, Agra within 2 weeks. If the representation so filed, it shall be considered and deciced by the Director Postal Services, Agra by a reasoned order after hearing the applicant and respondent no. 4 within a period of 3 months from the date copy of the order alongwith representation is filed before him.

There shall be no order as to costs.

Member-A

Vice-Chairman

27.11.01

Hon. Mr. Justice RRK Trivedi, VC Hon. Maj Gen KK Srivastava, AM

Heard Sri KS Saxena learned counsel for the applicant and Sri RC Joshi learned counsel for the respondents.

Order dictated separately.

AM

VC

/pc/